#### 2097 Oral Answers

SHRI SHAH NAWAZ KHAN: I would like to submit that this is a very intricate question and it has been receiving the attention of the Railway Ministry since a very long time. Only recently the hon. Minister of Railways gave an opportunity to the different categories of people who were affected to appear before him and place their cases before him. He listened to all of them with great patience and, Sir, the question is still under consideration.

SHRIMATI Τ. NALLAMUTHU RAMAMURTI: I do not follow the difficulty of the situation; when the rules are framed, the applicants are taken into service, their service has been proved to be satisfactory and their probation has ended, where is the need for a further test? In this case it is three years; in some other cases it is more than three years. What guarantee do the Railways give to those who enter their service in the matter of security of tenure? When these people feel that something very fine by way of promotion to senior posts is going to be done to them, you resort suddenly to direct recruitment and smash all their prospects of betterment in the service

SHRI JAGJIVAN RAM: I am afraid some Members know one side of the case while others know the other side of the case but very few appear to know both sides of the case. Therefore some take one view and others take another view. This is a very intricate problem. There were some promotions made some time ago. Some of them were not strictly according to rules; they were not very regular. Some were fortuitous only. Those who had got fortuitous promotions feel that they should be held as valid and those who were not given proper chances according to the rules feel that those fortuitous promotions should be reviewed and revised. I have heard both the sides and I am trying to find a solution which will

strike the greatest possible measure of satisfaction to both the parties.

DIWAN CHAMAN LALL: May I take it that rule 314 of the Rules of Procedure of the Railway Board in regard to promotions will be followed strictly in those cases?

SHRI JAGJIVAN RAM: Well, efforts will be made but whenever one has to find a solution to a problem which has arisen out of certain fortuitous circumstances, sometimes it becomes very difficult to follow any rule very strictly.

DR. SHRIMATI SEETA PARMANAND: As a result of the supersession due to these promotions not being according to rules, is it a fact that some senior people have submitted their resignations or are intending to submit them and if so, what is the number?

SHRI JAGJIVAN RAM: I do not think anybody has submitted his resignation. If any resignation comes in that will be gladly accepted.

DR. W. S. BARLINGAY: Everybody will be prepared to concede that the hon. Minister knows both the sides of the question. We are interested in finding out whether a decision has been taken in the matter according to whatever the hon. Minister considers to be just and whether the decision will be implemented soon.

SHRI JAGJIVAN RAM: I had taken certain decisions. Then representations were made to me that I should give personal hearing "to both the parties. I did that and I am trying to find a solution.

#### **ELECTRIC CREMATORIUMS IN DELHI**

•309. SHRI MAHESWAR NAIK: Will the Minister of HEALTH be pleased to state:

(a) whether any progress has been made in the setting up of the electric crematoriums in Delhi; 2099 ^raJ Answers

(b) which localities in the Capital have been selected for the purpose, and

(c) whether it is a fact that crematoriums are proposed to be put up in certain crowded residential localities against the wishes of the residents and if so, whether any satisfactory solution has been found in this connection?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR) : (a) Detailed plans for the proposed crematorium are being prepared by the Delhi Municipal Corporation.

(b) and (c) The site for the installation of an electric crematorium has been selected on Bela Road— South of Jamuna Bridge and to the East of Bela Road. There is no proposal for setting up any other electric crematorium.

SHRI MAHESWAR NAIK: So far as the reply to part (c) of the question is concerned, I wanted to know whether there has been any difficulty experienced by the Delhi Municipal Corporation in respect of selection of the site. That has not been answered.

SHRI D. P. KARMARKAR: This question, I understood, referred to electric crematoriums and my answer was with regard to electric crematoriums. If it is with regard to ordinary crematorium, then one case was brought to my notice and I think that the Municipal Corporation is trying to shift such crematoriums, which have now come nearer residential localities, to distant places.

SHRI MAHESWAR NAIK: May I know, Sir, whether one single crematorium will suffice for the entire population of Delhi?

SHRI D. P. KARMARKAR: With the increase in health measures we expect not many people to die.

DIWAN CHAMAN LALL: May I ask my hon. friend whether he will take the time factor in view in regard to this matter, as some of us are rather deeply interested personally in this matter?

SHRI D. P. KARMARKAR: Yes, Sir. Everyone has my best sympathies. I wish them long life and certainly I hope that they will live long after the crematorium is ready.

RAJKUMARI AMRIT KAUR: I would like to know whether the machinery for this electric crematorium has not been in Delhi for a long time. Is it in good condition, is it being looked after or is it being injured in any way because of the delay in deciding where to put it up?

SHRI D. P. KARMARKAR: Firstly, the delay was due to the difference in opinion in regard to the location of the site. They were thinking of one site before. Now they have finally decided in favour of Bela Road. With regard to the condition of the machine, it has not yet been put into use, but I shall ask them to keep it in proper trim.

SHRI DEOKINANDAN NARAYAN: May I know, Sir, whether public opinion has been ascertained in this matter?

SHRI D. P. KARMARKAR: The use of this crematorium is not going to be compulsory. It is absolutely at the sweet will of the parties concerned.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, how much time approximately it is going to take to complete the entire project?

SHRI D. P. KARMARKAR: I think we have now provided Rs. 5 lakhs in this year's budget and we hope that it will come into existence.

SHRI D. A. MIRZA: May I know, Sir, whether Hinduism permtts the use of electric crematoriums?

SHRI D. P. KARMARKAR: Hindu ism does not ban electric cremato riums. % SHRI N. SRI RAMA REDDY: Is it a fact that setting up an electric crematorium will save a lot of cow dung, which is badly needed for our soil?

SHRI D. P. KARMARKAR: It will save many other things.

### रेलों में बिना टिकट यात्रा

\*३१०. श्री राम सहाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का घ्यान रविवार, २० मार्च, १९६० के 'हिन्दुस्तान टाइम्स' के पृष्ठ ४ पर प्रकाशित 'ट्रॅर्डालग विदाउट टिकिट' शीर्षक लेख की ग्रोर ग्राकर्षित किया गया है ; ग्रौर

(ख) क्या सरकार भारतीय रेलवे अघिनियम में कुछ संशोधन करने का विचार रखती है ?

#### t [TRAVELLING WITHOUT TICKET IN THE RAILWAYS

\*310. SHRI RAM SAHAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the article entitled "Travelling Without Ticket" which appeared on page 4 of the "Hindustan Times" dated, Sunday, March 20, 1960; and

(b) whether Government propose to make some amendments to the Indian Railways Act?]

रेल उपमंत्री (श्री शाहनवाज सां) : (क) जी हां।

(ख) ग्रभी भारतीय रेल प्रविनियम (Indian Railways Act) में संशोधन करने की कोई जरूरत नहीं समझी जती। f[T<sub>H</sub>E DEPUTY MINISTER OP RAIL-WAYS (SHRI SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) No amendment to the Indian Railways Act is considered necessary at present.]

श्वी राम सहायः क्या मैं मंत्री महोदय से यह जान सकूंगा कि इस विषय में कोई लीगल एड्वाइस ग्रथवा ला मिनिस्ट्री से सलाह ली गई?

# श्री झाहनवाज खांः जी कोई खास जरूरत महसूस नहीं हुई ग्रभी तक ।

. SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, whether ticketless travelling is on the increase or on the decrease?

## श्वी शाहनवाज खांः यह कहना कुछ मुश्किल है।

MR. CHAIRMAN: She put the question in English.

SHRI SHAH NAWAZ KHAN: It is very difficult to say whether ticket-less travel is on the increase or on the decrease, but I would give some figures. During the year 1956-57 the number of persons detected travelling without ticket was 73,53,000 odd and during the year 1958-59 it was 63,08,000. The number of persons detected travelling without ticket was less, but one of the reasons for this may be that the checks were not so intensive.

श्वी राम सहाय : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि क्या उनको यह जानकारी है कि इन्हीं कारणों से जैसा कि समाचारपत्र में उल्लेख किया गया है, विदाउट टिकट ट्रैवल करने वालों की संख्या ज्यादा बढ़ गई है और ल्या उनको मालूम है कि यहां से रोहतक को शा को जो गाड़ी जाती है उसमें लाइन के उस पार आदमी खड़े रहते हैं और झपट कर गाड़ी में बैठ जाते

[j] ITnglish translation.